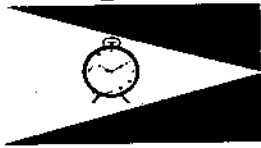


S.No. 4(A) ACP/SRK/2743/2013 (16)



NATIONALIST CONGRESS PARTY

10, Dr. Bishambhar Das Marg, New Delhi -110 001, Tel. : 23314414, 23359218, 23752238, Fax: 2318075
E-mail : mail@ncp.org.in • Website : www.ncp.org.in



Handwritten notes: 31/01/13, USC, and a signature.

S.R. Kohli
Hony. Permanent Secretary &
Member Working Committee

Handwritten notes: m, 1-2-2013, PPMs

The Secretary
Election Commission of India
Nirvachan Sadan
Ashok Road
New Delhi

Sir,

Sub: Submission of copy of ITR of NCP

Enclosed herewith please find a copy of Income Tax Return of Nationalist Congress Party for the Financial Year 2011-12 for your information and records.

Yours sincerely,



(S. R. Kohli)
Hony. Permanent Secretary

Encl: As above

H.No. 427, (1st Floor), Sector-15A, Noida, Residence Phone No. : 0120-4231662

Government of India



INCOME-TAX DEPARTMENT

ACKNOWLEDGEMENT

Received with thanks from NATIONALIST CONGRESS PARTY a return of income in Form No. ITR-7 for assessment year 2012-13, having the following particulars.

PERSONAL INFORMATION	Name NATIONALIST CONGRESS PARTY		PAN AACFN7817N	
	Flat/Door/Block No 10		Name Of Premises/Building/Village DR. BISHAMBHAR DAS MARG	
	Road/Street/Post Office		Area/Locality	
	Town/City/District NEW DELHI		State DELHI	Status (fill the code) <input type="checkbox"/> 1 <input type="checkbox"/> 2
	Designation of Assessing Officer (Ward/ Circle)		Original or Revised	
COMPUTATION OF INCOME AND TAX THEREON	1	Gross total income	1	31963648:-
	2	Deductions under Chapter-VI-A	2	-
	3	Total Income	3	31963648:-
	3a	Current Year loss (if any)	3a	-
	4	Net tax payable	4	-
	5	Interest payable	5	-
	6	Total tax and interest payable	6	NIL
	7	Taxes Paid		
		a Advance Tax	7a	-
		b TDS	7b	174201
	c TCS	7c	-	
	d Self Assessment Tax	7d	-	
	e Total Taxes Paid (7a+7b+7c +7d)	7e	174201:-	
8	Tax Payable (6-7e)	8	-	
9	Refund (7e-6)	9	174201:-	
Receipt No Date		Seal and Signature of receiving official		

ITR-7

INDIAN INCOME TAX RETURN

Assessment Year

[For persons including companies required to furnish return under section 139(4A) or section 139(4B) or section 139(4C) or section 139(4D)]

(Please see rule 12 of the Income-tax Rules, 1962)
(Also see attached instructions for guidance)

2012-13

FORM

Part A-GEN

PERSONAL INFORMATION	Name (as mentioned in deed of creation/establishing/incorporation/formation)		PAN	
	NATIONALIST CONGRESS PARTY		AACFN7817N	
	Flat/Door/Block No	Name Of Premises/Building/Village		Date of formation/incorporation (DD/MM/YYYY)
	10	P R. BISHAMBHAR DAS		25/10/1999
	Road/Street/Post Office	Area/Locality		Status (see instructions) <input checked="" type="checkbox"/>
	MARG.			
Town/City/District	State	Pin code		
	NEW DELHI	110001		
Office Phone Number with STD code		Fax Number		Income Tax Ward/Circle
23314414				
Email Address				
Is there any change in address? <input type="checkbox"/> Yes <input checked="" type="checkbox"/> No				
Name of the project/institutions run by you.				
FILING STATUS	Return filed (Tick) [Please see instruction number-5] <input type="checkbox"/> Before due date -139(1) <input checked="" type="checkbox"/> After due date -139(4) <input type="checkbox"/> Revised Return-139(5)			
	OR In response to notice <input type="checkbox"/> 139(9) <input type="checkbox"/> 142(1) <input type="checkbox"/> 148 <input type="checkbox"/> 153A <input type="checkbox"/> 153C			
	Return furnished under section? <input checked="" type="checkbox"/> 139(4A) <input type="checkbox"/> 139(4B) <input type="checkbox"/> 139(4C) <input type="checkbox"/> 139(4D)			
	If revised, then enter Receipt No and Date of filing original return (DD/MM/YYYY)			
Residential status? (Tick) <input checked="" type="checkbox"/> Resident <input type="checkbox"/> Non-resident				

For Office Use Only	For Office Use Only
	Receipt No
	Date
	Seal and Signature of receiving official

OTHER DETAILS	A	a	Whether one of the charitable purposes is advancement of any other object of general public utility?	(Tick) <input checked="" type="checkbox"/>
				<input type="checkbox"/> Yes <input type="checkbox"/> No
		b	If (a) above is YES, whether there is activity of a commercial nature referred to in section 2(15)	<input type="checkbox"/> Yes <input checked="" type="checkbox"/> No
		c	If (b) above is YES, whether the aggregate annual receipt from the commercial activity exceeds Rs. 25 Lakhs?	<input type="checkbox"/> Yes <input checked="" type="checkbox"/> No
	B		Whether claiming exemption u/s 10?	<input type="checkbox"/> Yes <input type="checkbox"/> No
	C	a	Whether claiming exemption u/s 10 (23C) sub-clause (iiid) or (iiiae)?	<input type="checkbox"/> Yes <input type="checkbox"/> No
		b	If yes, whether annual receipts exceeds Rs. 1 crore?	<input type="checkbox"/> Yes <input type="checkbox"/> No
	D	a	Whether Registered u/s 12A/12AA?	<input type="checkbox"/> Yes <input checked="" type="checkbox"/> No
		b	If yes, then enter Registration No. _____ Date of Registration _ / _ / _ (DD/MM/YYYY)	
	E	a	Whether approval under section 35 has been received?	<input type="checkbox"/> Yes <input checked="" type="checkbox"/> No
		b	If yes, then enter Approval No. _____ Date of Approval _ / _ / _ (DD/MM/YYYY).	
			Registration valid upto? _ / _ / _ (DD/MM/YYYY).	
	F	a	Whether approval obtained u/s 80G?	<input type="checkbox"/> Yes <input checked="" type="checkbox"/> No
b		If yes, then enter Approval No. _____ Date of Approval _ / _ / _ (DD/MM/YYYY)		
G		Is there any change in the objects/activities during the Year?	<input type="checkbox"/> Yes <input checked="" type="checkbox"/> No	

H	a	Whether registered under Foreign Contribution (Regulation) Act, 1976 (FCRA)?	<input type="checkbox"/> Yes	<input type="checkbox"/> No
	b	If yes, then enter Registration No. _____ Date of Registration / / (DD/MM/YYYY)		
	c	The amount of contribution received from outside India.		
I		Whether liable to tax at maximum marginal rate under section 164	<input type="checkbox"/> Yes	<input checked="" type="checkbox"/> No
J		Is this your first return?	<input type="checkbox"/> Yes	<input checked="" type="checkbox"/> No

AUDIT DETAILS	Are you liable for audit? (Tick) <input checked="" type="checkbox"/> Yes <input type="checkbox"/> No, If yes, furnish following information-			
	Section under which you are liable for audit (specify section)			
	VIS 13A <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/>			
	a	Name of the auditor signing the tax audit report	V. S. TANDON & CO	
	b	Membership no. of the auditor	83861	
	c	Name of the auditor (proprietorship/ firm)	V. S. TANDON	
d	Permanent Account Number (PAN) of the proprietorship/ firm	AAEPT 6683L		
e	Date of audit report	20-12-2012		

Part B - TI		STATEMENT OF INCOME FOR THE PERIOD ENDED ON 31 ST MARCH 2012		
SOURCES OF FUNDS	1	Income from other sources [as per item no. 5 of Schedule OS]	1	31963648 = -
	2	Income from house property [as per item no. 3c of Schedule HP]	2	-
	3	Income under the head Capital Gains	3	-
	i	Short term [under section 111A] [A6 Sch-CG]	3i	-
	ii	Short term others [A7 Sch-CG]	3ii	-
	iii	Long term [B3 Sch.CG]	3iii	-
	iv	Total	3iv	-
	4	Profits and gains of business or profession as per item no. D34 of Schedule BP	4	-
	5	Gross income [1+2+3ivi+4]	5	3,19,63,648-
	6	Deductions	6	
i	Amount applied to charitable or religious purposes in India during the previous year	6i	-	
ii	Amount deemed to have been applied to charitable or religious purposes in India during the previous year - clause (2) of Explanation to section 11(1)	6ii		

iii	Amount accumulated or set apart / finally set apart for application to charitable or religious purposes to the extent it does not exceed 15 per cent. of income derived from property held in trust wholly or in part only for such purposes under section 11(1) (a)	6iii	
iv	Amount eligible for exemption under section 11(1)(c)	6iv	
v	Amount eligible for exemption under section 11(1)(d)	6v	
vi	Amount in addition to the amount referred to in (iii) above accumulated or set apart for specified purposes if all the conditions in section 11(2) are fulfilled	6vi	
vii	Income claimed exempt under section 10	6vii	
viii	Income claimed/exempt under section 13A in case of a political party [also fill Schedule LA]	6viii	408204990 = -
ix	Total	6ix	408204990 - -
7	Additions	7	
i	Income chargeable under section 11(1B)	7i	-
ii	Income chargeable under section 11(3)	7ii	-
iii	Income in respect of which exemption under section 11 is not available by virtue of provisions of section 13	7iii	-
iv	Income chargeable under section 12(2)	7iv	-
v	Total [7i+7ii+7iii+7iv]	7v	-
8	Income chargeable u/s 11(4) [as per item no. E36 of Schedule BP]	8	-
9	Gross Total Income (5-6ix+7v+8)	9	408204990 - -
10	Deductions under chapter VIA, if any	10	-
11	Total Income [9-10]	11	408204990 - -
12	Net Agricultural income for rate purpose	12	Nil -
13	Income included in 11 above chargeable at special rates	13	-
14	Income chargeable at normal rates	14	-
15	Anonymous donations to be taxed under section 115BBC @ 30%	15	-
16	Income chargeable at maximum marginal rates	16	-

Part B - TTI Computation of tax liability on total income

COMPUTATION OF TAX	1	1a	Tax Payable on deemed total Income under section 115JB (7 of Schedule MAT)	1a	Nil	
		1b	Surcharge on (a) above	1b	Nil	
		1c	Education Cess on (1a+1b) above	1c	Nil	
		1d	Total Tax Payable u/s 115JB (1a+1b+1c)	1d	Nil	
	2	Tax payable on total income in item 11 of Part B-TI				
		a	Tax at normal rates	2a	Nil	
		b	Tax at special rates (11 of Schedule-SI)	2b	Nil	
		c	Tax on anonymous donation u/s 115BBC @30%	2c	-	
		d	Tax at maximum marginal rate	2d	-	

e		Tax Payable on Total Income in item 11 of Part B-TI (2a + 2b+2c+2d)	2e	NIL	
		Surcharge on 2e	3	NIL	
4	Education cess, including secondary and higher education cess on (2e+3)		4	NIL	
5	Gross tax liability (2e+3+4)		5		
6	Gross tax payable (higher of 5 and 1d)		6	/	
7	Credit under section 115JAA of tax paid in earlier years (if 5 is more than 1d) (5 of Schedule MATC)		7		
8	Tax payable after credit under section 115JAA { (6 - 7) }		8		
9	Tax relief		[REDACTED]		
a	Section 90/90A	9a			
b	Section 91	9b			
c	Total (9a + 9b)	9c			NIL
10	Net tax liability (8 - 9c)		10		
11	Interest payable		[REDACTED]		
a	For default in furnishing the return (section 234A)	11a			NIL
b	For default in payment of advance tax (section 234B)	11b			/
c	For deferment of advance tax (section 234C)	11c			
d	Total Interest Payable (11a+11b+11c)	11d			NIL
12	Aggregate liability (10 + 11d)		12		
13	Taxes Paid		[REDACTED]		
a	Advance Tax (from Schedule-IT)	13a			-
b	TDS (column 7 of Schedule-TDS)	13b			17420/-
c	TCS (column 5 of Schedule-TCS)	13c			-
d	Self Assessment Tax (from Schedule-IT)	13d			-
e	Total Taxes Paid (13a+13b+13c + 13d)	13e			17420/-
14	Amount payable (Enter if 12 is greater than 13e, else enter 0)		14	-	
15	Refund (If 13e is greater than 12), also give the bank account details in Schedule-BA		15	17420/-	

TAXES PAID

Schedule BA Please furnish the following information in respect of bank account

1	Enter your bank account number (mandatory in all cases)	0153002100180580
2	Do you want your refund by <input checked="" type="checkbox"/> cheque or <input type="checkbox"/> deposited directly into your bank account? (tick as applicable)	
3	Give additional details of your bank account	
MICR Code	110024076	Type of Account (tick as applicable) <input type="checkbox"/> Savings <input checked="" type="checkbox"/> Current
Do you have, - (i) any asset (including financial interest in any entity) located outside India or (ii) signing authority in any account located outside India? [applicable only in case of a resident] [Ensure Schedule FA is filled up if the answer is Yes]		<input type="checkbox"/> Yes <input checked="" type="checkbox"/> No

Number of documents/statements attached


Sl.no	Description	In figures	In words	Sl.no	Description	In figures	In words
a	Audit report in Form No.10B	1	one	e	Income and expenditure account	1	one
b	Audit report in Form No.10BB			f	Balance Sheet	1	one
c	Applications for exercising options under section 11(1)			h	TDS certificates	7	seven
d	Form 10DB/10DC						

VERIFICATION

I, YOGENDRA TRIVEDI son/ daughter of P. K. TRIVEDI, holding permanent account number AAEPT.34686 solemnly declare that to the best of my knowledge and belief, the information given in the return and the schedules, statements, etc accompanying it is correct and complete and that the amount of total income and other particulars shown therein are truly stated and are in accordance with the provisions of the Income-tax Act, 1961, in respect of income chargeable to income-tax for the previous year relevant to the assessment year 2012-2013. I further declare that I am making this return in my capacity as TREASURER and I am also competent to make this return and verify it.

Place NEW DELHI

Date 20.12.2012

Sign here  For **NATIONALIST CONGRESS PARTY**

Schedule I						
Details of amounts accumulated / set apart within the meaning of section 11(2)						
Year of accumulation	Amount accumulated	Whether invested in accordance with the provisions of section 11(5). (tick as applicable <i>ET</i>)	Purpose of accumulation	Amounts applied during the year	Balance amount available for application	Amount deemed to be income within meaning of sub-section (3) of section 11
(1)	(2)	(3)	(4)	(5)	(6)	(7)
		<input type="checkbox"/> Yes <input type="checkbox"/> No				

		<input type="checkbox"/> Yes <input checked="" type="checkbox"/> No				
		<input type="checkbox"/> Yes <input type="checkbox"/> No				
		<input type="checkbox"/> Yes <input checked="" type="checkbox"/> No				
		<input type="checkbox"/> Yes <input type="checkbox"/> No				
		<input type="checkbox"/> Yes <input checked="" type="checkbox"/> No				
Total						

Schedule J Statement showing the investment of all funds as on the last day of the previous year

A Details of investment/deposits made under section 11(5)							
Sl No	Mode of investment as per section 11(5)	Date of investment	Date of maturity	Amount of investment	Maturity amount		
(1)	(2)	(3)	(4)	(5)	(6)		
i	Investment in Government Saving Scheme	—	—	—	—		
ii	Post Office Saving Bank	—	—	—	—		
iii	Deposit in Schedule Bank or co-operating societies as per section 11(5)(iii)	—	—	22679978	—		
iv	Investment in UTI	—	—	—	—		
v	Any Other	—	—	—	—		
vi	TOTAL						
B Investment held at any time during the previous year (s) in concern (s) in which persons referred to in section 13(3) have a substantial interest							
Sl No	Name and address of the concern	Where the concern is a company (tick as applicable <input checked="" type="checkbox"/>)	Number of shares held	Class of shares held	Nominal value of the investment	Income from the investment	Whether the amount in col (6) exceeds 5 percent of the capital of the concern during the previous year (tick as applicable <input checked="" type="checkbox"/>)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
i	✓	<input type="checkbox"/> Yes <input checked="" type="checkbox"/> No	—	—	—	—	<input type="checkbox"/> Yes <input checked="" type="checkbox"/> No
ii	—	<input type="checkbox"/> Yes <input type="checkbox"/> No	—	—	—	—	<input type="checkbox"/> Yes <input type="checkbox"/> No
iii	—	<input type="checkbox"/> Yes <input type="checkbox"/> No					<input type="checkbox"/> Yes <input type="checkbox"/> No
iv	—	<input type="checkbox"/> Yes <input type="checkbox"/> No					<input type="checkbox"/> Yes <input type="checkbox"/> No
v	—	<input type="checkbox"/> Yes <input type="checkbox"/> No					<input type="checkbox"/> Yes <input type="checkbox"/> No
vi		<input type="checkbox"/> Yes <input type="checkbox"/> No					<input type="checkbox"/> Yes <input type="checkbox"/> No

DETAILS OF INVESTMENT OF FUNDS

TOTAL					
-------	--	--	--	--	--

C Other investments as on the last day of the previous year

Sl No	Name and address of the concern	Whether the concern is a company (tick as applicable <input checked="" type="checkbox"/>)	Class of shares held	Number of shares held	Nominal value of investment
(1)	(2)	(3)	(4)	(5)	(6)
i	/	<input type="checkbox"/> Yes <input checked="" type="checkbox"/> No	/	/	/
ii	/	<input type="checkbox"/> Yes <input type="checkbox"/> No	/	/	/
iii	/	<input type="checkbox"/> Yes <input type="checkbox"/> No	/	/	/
iv	/	<input type="checkbox"/> Yes <input type="checkbox"/> No	/	/	/
v	TOTAL		/	/	/

D Voluntary contributions/donations received in kind but not converted into investments in the specified modes u/s11(5) within the time provided

Sl.No	Name and address of the donor	Value of contribution/donation	Amount out of (3) invested in modes prescribed under section 11(5)	Balance to be treated as income under section 11(3)
(1)	(2)	(3)	(4)	(5)
i	/			
ii	/		N.A	
iii	/			
iv	TOTAL			

Schedule K Statement of particulars regarding the Author(s) / Founder(s) / Trustee(s) / Manager(s), etc., of the Trust or Institution

A		Name(s) of author(s) / founder(s) / and address(es), if alive	
Sl.no	Name and address	PAN	
		/	
B		Name(s) of the person(s) who was / were trustee(s) / manager(s) during the previous year(s)	
Sl.no	Name and address	PAN	
		/	

C	Name(s) of the person(s) who has / have made substantial contribution to the trust / institution in terms of section 13(3)(b)	
Sl.no	Name and address	PAN
D	Name(s) of relative(s) of author(s), founder(s), trustee(s), manager(s), and substantial contributor(s) and where any such author, founder, trustee, manager or substantial contributor is a Hindu undivided family, also the names of the members of the family and their relatives	
Sl.no	Name and address	PAN

Schedule LA Political Party

1	Whether books of account were maintained? (tick as applicable <input checked="" type="checkbox"/>)	<input checked="" type="checkbox"/> Yes <input type="checkbox"/> No
2	Whether record of each voluntary contribution in excess of twenty thousand rupees (including name and address of the person who has made such contribution) were maintained? (tick as applicable <input checked="" type="checkbox"/>)	<input checked="" type="checkbox"/> Yes <input type="checkbox"/> No
3	Whether the accounts have been audited? (tick as applicable <input checked="" type="checkbox"/>)	<input checked="" type="checkbox"/> Yes <input type="checkbox"/> No
	If yes, date of audit ?	DD/MM/YYYY <u>20/12/2022</u>
4	Whether the report under sub-section (3) of section 29C of the Representation of the People Act, 1951 for the financial year has been submitted? (tick as applicable <input checked="" type="checkbox"/>)	<input type="checkbox"/> Yes <input type="checkbox"/> No

Schedule OS Income from other sources

	Do you have any income under the head income from other sources? (if "yes" please enter following details)		<input type="checkbox"/> Yes <input type="checkbox"/> No
OTHER SOURCES	1	Income other than from owning race horse(s):-	
	a	Voluntary contributions/donations for corpus	1a
	b	Voluntary contributions/donations for other than corpus	1b

c	Dividends, Gross	1c		
d	Interest, Gross	1d		
e	Rental income from machinery, plants, buildings, etc., Gross	1e		
f	Other income (Gross)	1f		
g	Total (1a + 1b + 1c + 1d + 1e + 1f)	1g		
b	Deductions under section 57:-			
i	Expenses/ Deductions	hi		
ii	Depreciation	hii		
iii	Total	hiii		
i	Balance (1g - hiii)	ii		
2	Winnings from lotteries, crossword puzzles, races, etc.	2		
3	Income from other sources (other than from owning race horses) (1i + 2) (enter 1i as nil if loss)	3		
4	Income from owning and maintaining race horses			
a	Receipts	4a		
b	Deductions under section 57 in relation to (4)	4b		
c	Balance (4a - 4b)	4c		
5	Income chargeable under the head "Income from other sources" (3 + 4c) (enter 4c as nil if loss)	5		

Schedule HP Details of Income from House Property (Please refer instructions)

Do you have any income under the head house property? Yes No (if "yes" please enter following details)

1 Address of property 1 Town/ City State PIN Code

Is the property co-owned? Yes No (if "YES" please enter following details)

Your percentage of share in the property.

H O U S E P R O P E R T Y	S.N	Name of Co-owner(s)	PAN of Co-owner (s) (optional)	Percentage Share in Property (optional)
	i			
	ii			
	(Tick) <input checked="" type="checkbox"/> if let out <input type="checkbox"/>	Name of Tenant	PAN of Tenant (optional)	

a Annual lettable value/ rent received or receivable (higher if let out for whole of the year, lower if let out for part of the year) 1a

b The amount of rent which cannot be realized 1b

c Tax paid to local authorities 1c

d Total (1b + 1c) 1d

e Balance (1a - 1d) 1e

f 30% of 1e 1f

g Interest payable on borrowed capital 1g

h Total (1f + 1g) 1h

i Income from house property 1 (1e - 1h) 1i

2 Address of property 2 Town/ City State PIN Code

Schedule CG

Capital Gains

Do you have any income under capital gains? Yes No (if "yes" please enter following details)

CAPITAL GAINS

A Short-term capital gain

1 From assets

a	Full value of consideration	1a	
b	Deductions under section 48		
i	Cost of acquisition	Bi	
ii	Cost of Improvement	bii	
iii	Expenditure on transfer	biii	
iv	Total (bi + bii + biii)	biv	
c	Balance (3a - biv)	1c	
d	Short-term capital gain (1c)		1d

2 Deemed short capital gain on depreciable assets

3 Total short term capital gain (1d + 2)

4 Exemption u/s 11(1A)

5 Balance (3-4)

6 Short term capital gain under section 111A included in 5

7 Short-term capital gain other than referred to in section 111A (5-6)

B Long term capital gain

1 Asset in the case of others where proviso under section 112(1) not exercised

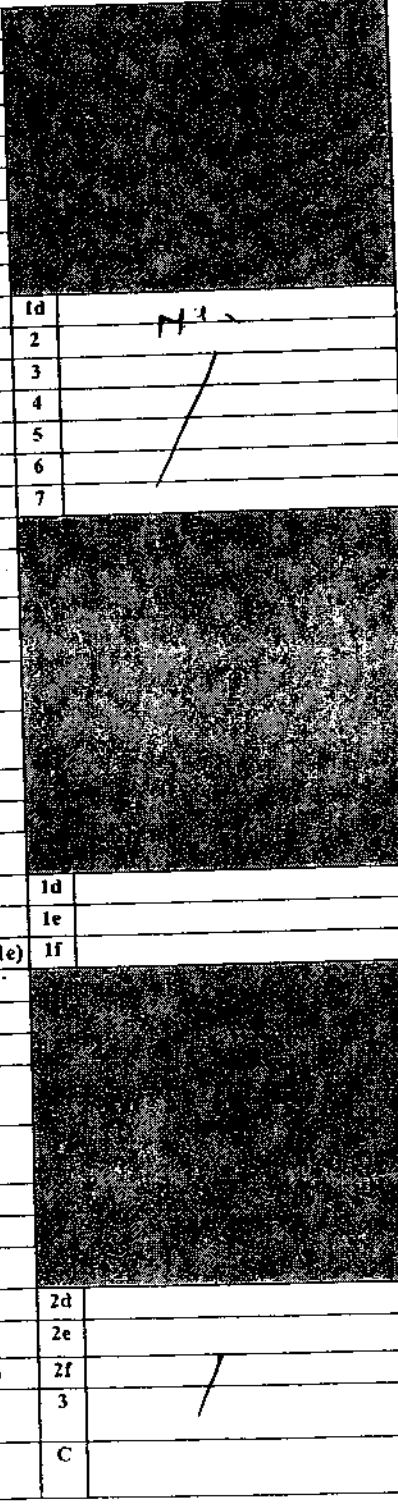
a	Full value of consideration	1a	
b	Deductions under section 48		
i	Cost of acquisition after indexation	bi	
ii	Cost of improvement after indexation	bii	
iii	Expenditure on transfer	biii	
iv	Total (bi + bii + biii)	biv	
c	Balance (1a - biv)	1c	
d	Net balance (1c)		1d
e	Exemption u/s 11(1A)		1e
f	Total Long- term where proviso under section 112(1) is not exercised (1d-1e)		1f

2 Asset in the case of others where proviso under section 112(1) exercised

a	Full value of consideration	2a	
b	Deductions under section 48		
i	Cost of acquisition without indexation	bi	
ii	Cost of improvement without indexation	bii	
iii	Expenditure on transfer	biii	
iv	Total (bi + bii + biii)	biv	
c	Balance (2a - biv)	2c	
d	Net balance		2d
e	Exemption u/s 11(1A)		2e
f	Total Long- term where proviso under section 112(1) is exercised (2d-2e)		2f

3 Total long term capital gain (1f (enter nil if loss) + 2f (enter nil if loss))

C Income chargeable under the head "CAPITAL GAINS" (A5 + B3) (enter B3 nil, if loss)



Schedule BP		General	
Do you have any income under the head business and profession? <input type="checkbox"/> Yes <input checked="" type="checkbox"/> No (if "yes" please enter following details)			
1	Nature of Business or profession (refer to the instructions)	1	
2	Number of branches	2	
3	Method of accounting employed in the previous year (Tick) <input checked="" type="checkbox"/> <input type="checkbox"/> mercantile		
4	Is there any change in method of accounting (Tick) <input checked="" type="checkbox"/> <input type="checkbox"/> Yes		
5	Effect on the profit because of deviation, if any, in the method of accounting employed in the previous year from accounting standards prescribed under section 145A	5	
6	Method of valuation of closing stock employed in the previous year	6	
a	Raw Material (if at cost or market rates whichever is less write 1, if at cost write 2, if at market rate write 3)	<input type="checkbox"/>	
b	Finished goods (if at cost or market rates whichever is less write 1, if at cost write 2, if at market rate write 3)	<input type="checkbox"/>	
c	Is there any change in stock valuation method (Tick) <input checked="" type="checkbox"/> <input type="checkbox"/> Yes <input type="checkbox"/> No		
d	Effect on the profit or loss because of deviation, if any, from the method of valuation prescribed under section 145A	6d	

Schedule BP		Computation of income from business or profession			
INCOME FROM BUSINESS OR PROFESSION	A	From business or profession other than speculative business and specified business	1	MT	
	1	Profit before tax as per profit and loss account	2		
	2	Net profit or loss from speculative business included in 1 (enter -ve sign in case of loss)			
	3	Net profit or loss from Specified Business u/s 35AD included in 1 (enter -ve sign in case of loss)	3		
	4	Profit or loss included in 1, which is referred to in section 44AD/44AE	4		
	5	Income credited to Profit and Loss account (included in 1) which is exempt			
	a	share of income from firm(s)	5a		
	b	Share of income from AOP/ BOI	5b		
	c	Any other exempt income	5c		
	d	Total exempt income	5d		
	6	Balance (1 - 2 - 3 - 4 - 5d)		6	
	7	Expenses debited to profit and loss account considered under other heads of income	7		
8	Expenses debited to profit and loss account which relate to exempt income	8			
9	Total (7 + 8)	9			
10	Adjusted profit or loss (6+9)		10		
11	Deemed income under section 33AB/33ABA/35ABB	11			
12	Any other item or items of addition under section 28 to 44DA	12			

13	Any other income not included in profit and loss account/any other expense not allowable (including income from salary, commission, bonus and interest from firms in which company is a partner)	13		
14	Total (10 +11+12+13)	14		
15	Deduction allowable under section 32(1)(iii)	15		
16	Any other amount allowable as deduction	16		
17	Total (15 +16)	17		
18	Income (14 - 17)	18		
19	Profits and gains of business or profession deemed to be under -			
	i Section 44AD	19i		
	ii Section 44AE	19ii		
	iii Total (19i to 19ii)	19iii		
20	Profit or loss before deduction under section 10A/10AA/10B/10BA (18 + 19iii)	20		
21	Deductions under section-			
	i 10A	21i		
	ii 10AA	21ii		
	iii 10B	21iii		
	iv 10BA	21iv		
	v Total (21i + 21ii +21iii + 21iv)	21v		
22	Net profit or loss from business or profession other than speculative business (20 -21v)	22		
23	Net Profit or loss from business or profession after applying rule 7A or 7B (same as above in 22 except in case of special business, after applying rule 7A or 7B)	A23		
B	Computation of income from speculative business			
24	Net profit or loss from speculative business as per profit or loss account	24		
25	Additions in accordance with section 28 to 44DA	25		
26	Deductions in accordance with section 28 to 44DA	26		
27	Profit or loss from speculative business (24+25-26)	B27		
C	Computation of income from specified business			
28	Net profit or loss from specified business as per profit or loss account (enter nil if loss)	28		
29	Additions in accordance with section 28 to 44DA	29		
30	Deductions in accordance with section 28 to 44DA (other than deduction u/s 35AD)	30		
31	Profit or loss from specified business (28+29-30)	31		
32	Deductions in accordance with section 35AD	32		
33	Profit or loss from specified business (31-32) (enter nil if loss)	33		
D	Income chargeable under the head 'Profits and gains' (A23+B27+C33)	D34		
E	Computation of income chargeable to tax under section 11(4)			
35	Income as shown in the accounts of business under taking [refer section 11(4)]	E35		
36	Income chargeable to tax under section 11(4) [D34-E35]	E36		

Schedule CYLA Details of Income after set-off of current years losses

SI.No	Head/ Source of Income	Income of current year (Fill this column only if income is zero or positive)	House property loss of the current year set off	Business Loss (other than speculation or specified business loss) of the current year set off	Other sources loss (other than loss from race horses) of the current year set off	Current year's Income remaining after set off
			Total loss	Total loss	Total loss	
		1	2	3	4	5=1-2-3-4
	Loss to be adjusted					
CURRENT YEAR LOSS ADJUSTMENT	i	House property				
	ii	Business (excluding speculation income)				
	iii	Speculation income				
	iv	Specified business income				
	v	Short-term capital gain				
	vi	Long term capital gain				
	vii	Other sources (excluding profit from owning and maintaining race horses and winnings from lottery)				
	viii	Profit from owning and maintaining race horses				
	ix	Total loss set-off				
	x	Loss remaining after set-off				

Schedule MAT Computation of Minimum Alternate Tax payable under section 115JB

1		Whether the Profit and Loss Account is prepared in accordance with the provisions of Parts II and III of Schedule VI to the Companies Act, 1956 (If yes, write '1', if no write '2')		<input type="checkbox"/>		
2		Whether, for the Profit and Loss Account referred to in item 1 above, the same accounting policies, accounting standards and same method and rates for calculating depreciation have been followed as have been adopted for preparing accounts laid before the company at its annual general body meeting? (If yes, write '1', if no write '2')		<input type="checkbox"/>		
3			Profit after tax as shown in the Profit and Loss Account	3		
4			Additions (if debited in profit and loss account)			
MINIMUM ALTERNATE TAX	a	Income Tax paid or payable or its provision including the amount of deferred tax and the provision therefor	4a			
	b	Reserve (except reserve under section 33AC)	4b			
	c	Provisions for unascertained liability	4c			
	d	Provisions for losses of subsidiary companies	4d			
	e	Dividend paid or proposed	4e			
	f	Expenditure related to exempt income under sections 10, 10AA, 11 or 12 [exempt income excludes income exempt under section 10(38)]	4f			
	g	Depreciation attributable to revaluation of assets	4g			
	h	Others (including residual unadjusted items and provision for diminution in the value of any asset)	4h			
	i				Total additions (4a+4b+4c+4d+4e+4f+4g+4h)	4i
					3	

5		Deductions			
a	Amount withdrawn from reserve or provisions if credited to Profit and Loss account	5a			
b	Income exempt under sections 10, 10AA, 11 or 12 [exempt income excludes income exempt under section 10(38)]	5b			
c	Amount withdrawn from revaluation reserve and credited to profit and loss account to the extent it does not exceed the amount of depreciation attributable to revaluation of asset	5c			
d	Loss brought forward or unabsorbed depreciation whichever is less	5d			
e	Profit of sick industrial company till net worth is equal to or exceeds accumulated losses	5e			
f	Others (including residual unadjusted items and the amount of deferred tax credited to P&L A/c)	5f			
g Total deductions (5a+5b+5c+5d+5e+5f)				5g	
6 Book profit under section 115JB (3+ 4i - 5g)				6	
7 Tax payable under section 115JB [18.5% of (6)]				7	

Schedule MATC		Computation of tax credit under section 115JAA					
1	Tax under section 115JB in assessment year 2012-13 (1d of Part-BTTI)					1	
2	Tax under other provisions of the Act in assessment year 2012-13 (5 of Part-B-TTI)					2	
3	Amount of tax against which credit is available [enter (2 - 1) if 2 is greater than 1, otherwise enter 0]					3	
4	Utilisation of MAT credit Available [Sum of MAT credit utilized during the current year is subject to maximum of amount mentioned in 3 above and cannot exceed the sum of MAT Credit Brought Forward]						
	S.No	Assessment Year (A)	MAT Credit Brought Forward (B)	MAT Credit Utilised during the Current Year (C)	MAT Credit for the Current Year (D) [enter 1-2, if 1 is greater than 2 otherwise enter 0]	Balance MAT Credit Carried Forward (E) [E=B-C+D]	
	i	2006-07				NIL	
	ii	2007-08					
	iii	2008-09					
	iv	2009-10					
	v	2010-11					
	vi	2011-12					
	vii	2012-13					
	viii	Total					
5	Amount of tax credit under section 115JAA [enter 4C(viii)]					5	
6	Amount of MAT liability available for credit in subsequent assessment years [enter 4E(viii)]					6	NIL

Schedule FA **Details of Foreign Assets**

A Details of Foreign Bank Accounts					
Sl No	Country Name	Country Code	Name and Address of the Bank	Name mentioned in the account	Peak Balance During the Year (in rupees)
(1)	(2)	(3)	(4)	(5)	(6)
i					
ii					
B Details of Financial Interest in any Entity					
Sl No	Country Name	Country Code	Nature of entity	Name and Address of the Entity	Total Investment (at cost) (in rupees)
(1)	(2)	(3)	(4)	(5)	(6)
(i)					
(ii)					
C Details of Immovable Property					
Sl No	Country Name	Country Code	Address of the Property	Total Investment (at cost) (in rupees)	
(1)	(2)	(3)	(4)	(5)	
(i)					
(ii)					
D Details of any other Asset					
Sl No	Country Name	Country Code	Nature of Asset	Total Investment (at cost) (in rupees)	
(1)	(2)	(3)	(4)	(5)	
(i)					
(ii)					
E Details of account(s) in which you have signing authority and which has not been included in A to D above.					
Sl No	Name of the Institution in which the account is held	Address of the Institution	Name mentioned in the account	Peak Balance/Investment during the year (in rupees)	
(1)	(2)	(3)	(4)	(5)	
(i)					

DETAILS OF FOREIGN ASSETS

NATIONALIST CONGRESS PARTY

10, Dr. Bishambhar Das Marg, New Delhi-110001


BALANCE SHEET AS ON 31.03.2012

LIABILITY	Amount Rs.	ASSETS	Amount Rs.
Reserve fund:		Fixed Assets	
Opening Balance	86193331.84	(Schedule "B")	80307755.31
Add: Excess of income over expenses	31963648.22		
	118156980.06	Current assets, loan & advances:	
Current Liabilities & Provisions		Loan & Advances (Schedule "C")	2850758.65
Sundry Creditors (Schedule "A")	11066411.00	Fixed Deposit (Schedule "D")	22679978.00
		Bank Balance (Schedule "E")	13917257.70
		Cash in hand (Schedule "F")	9467641.40
Total.....(Rs.)	129223391.06	Total.....(Rs.)	129223391.06

Auditor's Report

As per our report of even date annexed
For V. S. Tandon & Co.
(Chartered Accountant)

For Nationalist Congress Party


(V.S. Tandon)
Proprietor

(Gen. Secretary)

(Secretary)

(Treasurer)

Place: New Delhi

Date: 20.12.2012

NATIONALIST CONGRESS PARTY

10, Dr. Bishambhar Das Marg, New Delhi-110001

INCOME & EXPENDITURE ACCOUNT

For the period ended 31.03.2012

EXPENDITURE	Amount Rs.	INCOME	Amount Rs.
To Salary		By sale of coupons, purse money etc	373263200.00
To Audit fee		By Donation	25737500.00
To Bank charges		By Membership, Subscription & candidature	2188203.00
To Courier Charges		By Tkt Application form and flag & Badges	3982775.00
To Books & periodical		By Int on FDR	2441120.00
To Cartage		By Misc. Income	123192.00
To Election Expenses		By Insurance Claim	469000.00
To Bonus	190363276.00		
To Conveyance	321860.00		
To Computer Expenses	362008.50		
To Foundation Day Expenses	38200.00		
To Depreciation	30158787.00		
To Advertisement	10664582.39		
To Banner Flag & hording	2057133.00		
To Miscellaneous Expenses	628679.00		
To Donation Paid	258100.00		
To Electricity exp.	7225200.00		
To Entertainment exp.	1132191.00		
To Ex gratia	19148.00		
To General Expenses	30700.00		
To Loss on Disposal of assets	456060.00		
To Culture & Program Exp.	658846.00		
To Decoration Expenses	260643.00		
To Honorarium	188150.00		
To Function & program expenses	2433784.00		
To Photography Expenses	5918221.00		
To Sundry Expenses	440012.00		
To Meeting & Conference exp.	46449.00		
To Iftar Party Expenses	3990977.00		
	792985.00		



33

NATIONALIST CONGRESS PARTY

10, Dr. Bishambhar Das Marg, New Delhi-110001

Schedule forming part of the Balance Sheet as on 31.03.2012

Schedule : "A"

List of sundary creditors :	Amount (Rs)
M/s Bharat Hotals Ltd	806845.00
M/s Gajanan Printing Press	2244375.00
M/s Vishesh Enterprises	1687604.00
M/s GMR Aviation PVT LTD	2355858.00
M/s Privilege Airways Pvt Ltd	1632033.00
Total(I)	8726715.00
TDS Payble	2339696.00
Total.....(I+II)	11066411.00

Schedule : "C"

List of advances:	Amount (Rs)
M/s European Projects Aviation Ltd	600120.00
Advance Given	853600.00
Trendy Wheels Pvt Ltd (Adv for Car)	1198215.00
Deposit Sundry	24000.00
Security	27001.00
Security (Telephone)	2000.00
TDS	145822.65
Total.....(Rs.)	2850758.65

Schedule : "D"

Fixesd Deposit	Amount (Rs)
Head office PNB	1600000.00
Maharashtra Pradesh (BOM)	11624912.00
Maharashtra Pradesh (UBI)	5220737.00
Mumbai Regional	3090519.00
Interest accured on FD	1143810.00
Total.....(Rs.)	22679978.00

Schedule : "E"

Cash in hand:	Amount (Rs)
Head Office	4857983.75
Maharashtra Pradesh	3891454.75
Mumbai Regional	404608.90
Mumbai Regional Co-ordination Committee	594.00
National President Office	313000.00
Total.....(Rs.)	9467641.40

Schedule : "F"

Cash at bank:	Amount (Rs)
Punjab National Bank (Head Office)	154664.55
PNB (National President)	1893.24
Bank of Maharashtra C/a (Maharashtra Pradesh)	3383662.25
Bank of Maharashtra S.B. (Maharashtra Pradesh)	6339754.00
Union Bank of India (Maharashtra Pradesh)	437551.67
State Bank of India (Maharashtra Pradesh)	2751880.00
UCO Bank -11764 (Mumbai Reg. Co-ordination)	267150.76
UCO Bank A/c no 1425 (Mumbai Regional)	580701.23
Total.....(Rs.)	13917257.70



NATIONALIST CONGRESS PARTY

10, Dr. Bishambhar Das Marg, New Delhi-110001

Schedule "B"

FIXED ASSETS AS ON 31.03.2012

Particulars	Rate of Dep. (%)	Gross Block			Depreciation			Total Dep. 31.03.12	Depreciation Adjusted	Net Block 31.03.2012
		W.D. Value as on 1.4.2011	Addition	Sales	Closing Balance	Dep. Up to 1.4.2011	Dep. For the year			
Furniture & Fixtures (Delhi)	10	155342.22	40120.00	0.00	195462.22	26271.68	16919.05	43190.73		152271.49
Furniture & Fixtures (Maharashtra)	10	2800515.00	18883.00	0.00	2819398.00	1371420.00	144798.00	1516218.00		1303180.00
Sub total(a)		2955857.22	59003.00	0.00	3014860.22	1397691.68	161717.05	1559408.73	0.00	1455451.49
Immovable Property										
Land at Jalgaon		1000000.00	0.00	0.00	1000000.00	0.00	0.00	0.00		1000000.00
Land at Parbhani		3215630.00		0.00	3215630.00	0.00	0.00	0.00		3215630.00
Land at Aurangabad		5013760.00		0.00	5013760.00	0.00	0.00	0.00		5013760.00
Land at beed		5466940.00		0.00	5466940.00	0.00	0.00	0.00		5466940.00
Land at Nandubur		2114400.00		0.00	2114400.00	0.00	0.00	0.00		2114400.00
Godown	10	628511.00		0.00	628511.00	62851.00	56566.00	119417.00		509094.00
Office at Aurangabad	10	222744.00		0.00	222744.00	0.00	22274.00	22274.00		200470.00
I T Center Pune	10	500834.00		0.00	500834.00	50083.00	45075.00	95158.00		405676.00
Leasehold land at Navi Mumbai (CIDCO)		2413332.00		0.00	2413332.00	0.00	0.00	0.00		2413332.00
Sub total(b)		20353407.00	222744.00	0.00	20576151.00	112934.00	123915.00	236849.00	0.00	20339302.00
Motor Car										
Honda Civic Car TA	15	1250000.00			1250000.00	482343.75	115148.44	597492.19		652507.81
Ambassador Car	15	545850.00			545850.00	491883.00	8095.00	499978.00		45872.00
Bolero 7340	15	571261.00	0.00	0.00	571261.00	500374.00	10633.00	511007.00		60254.00
Scorpio	15	751954.00			751954.00	525075.00	34032.00	559107.00		192847.00
Skoda (MH01WA700)	15	2569116.00	0.00	0.00	2569116.00	1600176.00	145341.00	1745517.00		823599.00
Scorpio(MH43N3969)	15	888386.00		0.00	888386.00	553331.00	50258.00	603589.00		284797.00
Scorpio	15	1006204.00			1006204.00	388269.00	92690.00	480959.00		525245.00
Scorpio	15	1103331.00			1103331.00	425748.00	101637.00	527385.00		575946.00
XYLO MH 09 BB7013	15	886895.00		0.00	886895.00	246113.00	96117.00	342230.00		544665.00
Skoda Fabia MH 01 AL 473	15	762815.00		0.00	762815.00	211681.00	82670.00	294351.00		468464.00
Ambassador 2494	15	671909.00		671909.00	0.00	373779.00	0.00	373779.00		0.00
Scorpio Jeeps-45 nos 2006	15	30918772.00			30918772.00	17199945.00	2057824.05	19257769.05		11661002.95
Mahindra Bolero 8 cars	15	5722160.00			5722160.00	2208038.00	458011.00	2666049.00		2595396.00
Mahindra Bolero	15	709413.00			709413.00	273745.00	65350.00	339095.00		370318.00
Mahindra Bolero	15	714263.00			714263.00	275616.00	65797.00	341413.00		372850.00
New Car Inova	15	1379301.00			1379301.00	532238.00	127059.00	659297.00		720004.00
Inova MH 01 AL9322, MH 01 AI 121	15	2877000.00			2877000.00	798368.00	311795.00	1110163.00		1766837.00
Inova MH 03 903,906,4477	15	3906087.00			3906087.00	585913.00	498026.00	1083939.00		2822148.00
Scorpio	15	4956820.00			4956820.00	743523.00	631995.00	1375518.00		3581302.00
Bolero 2 nose	15	1615314.00			1615314.00	242297.00	205953.00	448250.00		1167064.00
Scorpio 2 nose	15	1980180.00			1980180.00	297027.00	252473.00	549500.00		1430680.00
Bolero VLX 4 nose	15	3122628.00			3122628.00	468394.00	398135.00	866529.00		2256099.00
Bolero VLX 4 nose	15	2758546.00			2758546.00	413782.00	351715.00	765497.00		1993049.00
Bolero VLX mh 09 4430	15	804277.00			804277.00	120642.00	102545.00	223187.00		581090.00
Scorpio	15	1005076.00			1005076.00	150760.70	128147.30	278908.00		726168.01



Scorpio	15	2002216.00	21937092.00	2002216.00	300332.00	255282.60	555614.60	1446601.40
New Car Vehicals (2011-12)	15	0.00	21937092.00	21937092.00	0.00	3290564.00	3290564.00	18646528.00
Car Desire DEL	15	697832.00	0.00	697832.00	52337.40	96824.19	149161.59	548670.41
CAR (NMC)	15	43499.52	0.00	43499.52	24198.87	2895.00	27093.87	16405.65
Motor Cycle	15	13099.87	0.00	13099.87	7287.42	871.87	8159.29	4940.58
Sub total(c)		76234205.39	21937092.00	1509574.00	30493217.14	10037884.44	40531101.58	-750729.00
Office Equipment								
Computer (Delhi)	60	49699.50	26900.00	78599.50	42053.96	13257.32	55311.28	23288.22
Computer (Yuth)	60	35000.00		35000.00	10500.00	14700.00	25200.00	9800.00
Computer (National President office	60	10384.56		10384.56	10278.22	63.80	10342.02	42.54
Computer (Mumbai Regional)	60	127611.00		127611.00	69864.00	34648.20	104512.20	23098.80
Computer (Maharashtra)	15	760814.00	42500.00	803314.00	315889.00	73114.00	389003.00	414311.00
Printer	15	68768.00		68768.00	19083.00	7453.00	26536.00	42232.00
Video Conferencing Equip	60	2750000.00		2750000.00	2749279.00	432.60	2749711.60	288.40
Fax Machine	15	29657.03		29657.03	8128.35	3229.30	11357.65	18299.38
Office Equipment	15	6451.46		6451.46	3588.78	429.40	4018.18	2433.28
Xerox Machine (Maharashtra)	15	69750.00		69750.00	34121.00	5344.00	39465.00	30285.00
Bicycle	15	1071.22		1071.22	596.20	71.25	667.45	403.77
Xerox Machine	15	67773.87		67773.87	37702.14	4510.76	42212.90	25560.97
Cooler	15	4457.77		4457.77	2479.89	296.68	2776.57	1681.20
Lcd Television (mumbai)	15	22950.00		22950.00	1721.00	3184.00	4905.00	18045.00
Television	15	1709.77	21800.00	23509.77	951.30	3383.77	4335.07	19174.70
Water Cooler	15	43487.81		43487.81	8549.27	5240.78	13790.05	29697.76
Cyclostyle Machine	15	380701.00		469945.00	210540.00	38911.00	249451.00	220494.00
Telephone Equipment	15	524737.00		524737.00	342392.00	27352.00	369744.00	154993.00
Steel Cupboard	15	78063.00		78063.00	31820.00	6936.00	38756.00	39307.00
T V & Fridge	15	44700.00		44700.00	24451.00	3037.00	27488.00	17212.00
Water Purifier	15	12281.00		12281.00	5818.00	969.00	6787.00	5494.00
Fans	15	22300.00		22300.00	15409.25	1033.61	16442.86	5857.14
Water Tank	15	20557.00		20557.00	13967.00	989.00	14956.00	5601.00
Electrical Equipment	15	48000.00		48000.00	29897.00	2715.00	32612.00	15388.00
Tea Coffee Machine	15	17790.00		17790.00	14041.00	562.00	14603.00	3187.00
Airconditioner-daiken	15	788064.00		788064.00	423105.00	54744.00	477849.00	310215.00
Materesses	15	88500.00		88500.00	49233.00	5890.00	55123.00	33377.00
Sound System	15	8500.00	100000.00	108500.00	4729.00	15566.00	20295.00	88205.00
Fax Machine	15	0.00	6800.00	6800.00	0.00	1020.00	1020.00	5780.00
Air condition	15	142444.92		142444.92	62563.89	11982.15	74546.04	67898.88
Sub total.....(d)		6226223.91	289244.00	6815467.91	4542751.25	341065.90	4833816.90	0.00
Total... (at b+c+d)		105769693.52	22608083.00	1509574.00	126768202.52	36546594.07	47211176.21	-750729.00
								80307755.31

